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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**  
**LAW DEPARTMENT**  
**Legislative**  
**NOTIFICATION**

No. 578-L.—30th June, 2016.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 11 of 2016**  
**THE WEST BENGAL MUNICIPAL**  
**(AMENDMENT) BILL, 2016.**

**A**  
**BILL**

*to amend the West Bengal Municipal Act, 1993.*

WHEREAS it is expedient to amend the West Bengal Municipal Act, 1993, for the purpose and in the manner hereinafter appearing;

West Ben. Act  
XXII of 1993.

It is hereby enacted in the Sixty-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

1. (1) This Act may be called the West Bengal Municipal (Amendment) Act, 2016.

(2) It shall come into force at once.

*The West Bengal Municipal (Amendment)  
Bill, 2016.*

*(Clause 2)*

Amendment of  
section 14 of the  
West Ben. Act  
XXII of 1993.

2. To the proviso of sub-section (3) of section 14 of the West Bengal Municipal Act, 1993, for the words "for a further period not exceeding six months", the words "for a further period not exceeding twelve months" shall be substituted.

**STATEMENT OF OBJECTS AND REASONS.**

It is considered necessary and expedient to amend the West Bengal Municipal Act, 1993 (West Ben. Act XXII of 1993) for the purpose of providing provision for empowering the State Government to extend the term of the Administrator/Board of Administrators, in extremely necessary cases, appointed by the State Government in a newly constituted municipal area.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA:  
*The 30th June, 2016.*

FIRHAD HAKIM,  
*Member-in-charge.*

By order of the Governor,

MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*